

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-20/2001(pt.)/3409/A

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri D. Ullah,  
District and Sessions Judge,  
Kamrup, Amingaon.

Dated Guwahati, the <sup>th</sup> 26 April, 2023.

Sub:- **Casual leave with station leave permission alongwith Home Travel Concession.**

Ref:- Your letter Nos. DJKA/3251/2023 and DJKA/3252/2023 Dated 18<sup>th</sup> April, 2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 24.04.2023 with station leave permission, from the morning of 20.04.2023 to the morning of 25.04.2023**, has been granted alongwith the benefit of availing Home Travel Concession for the block period 2022-2023 to visit his home town at Sivasagar alongwith your wife and two sons, by the shortest possible route, as per existing Rules. The next senior most Judicial officer at the station would be in charge of your Court and office during your absence.

Yours faithfully,

sd/-  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-20/2001(pt.)/3410-3412/A, dated , 26-04-2023**

Copy to:

1. The Accountant General (A&E), for kind information.
2. The Deputy Registrar (Finance), for kind information.
- ✓ 3. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**  
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